

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2699**  
ANSWERED ON 27<sup>TH</sup> DECEMBER, 2018

**AMENDMENT TO MOTOR VEHICLES ACT, 1988**

2699. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the updated status of amendment to certain sections of Motor Vehicles Act, 1988;
- (b) the total number of accident claim cases pending in the country, State-wise, and how many of them are more than three years old;
- (c) the action taken by the Ministry for speedy disposal of long pending accident claim cases before Motor Vehicle Accident Claims Tribunals; and
- (d) whether the Government has taken or contemplates to take any affirmative action to facilitate early disposal of motor vehicle accident claim cases, if so, the details thereof?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) The Motor Vehicles (Amendment) Bill, 2018 along with amendments was passed by the Lok Sabha on 10<sup>th</sup> April, 2017. The Bill as passed by the Lok Sabha was introduced in the Rajya Sabha and was referred to the Select Committee of the Rajya Sabha on 08.08.2017. The Bill is currently pending in the Rajya Sabha for consideration and passing.

(b) As per information available, the total number of motor road accident claims pending in the country as on 31.03.2018 are approximately 9,47,184 and out of these approximately 2,93,267 (31%) are pending for more than three years. The State-wise break-up of these pending motor road accident claims is not available with the Ministry.

(c) and (d) This Ministry amended the Second Schedule for the claims to be made under section 163(A) of the Motor Vehicle Act, 1988. The Ministry has amended the Second Schedule of the Central Motor Vehicle Rules, 1989 vide SO 2022(E) dated 22.05.2018, mandating that irrespective of income, the compensation payable in case of death to be five lakh rupee and minimum compensation in case of permanent disability of any kind should not be less than fifty thousand rupees. This would provide quick settlement and put a stop on future litigation in majority of cases.

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